

**In the Court of the Principal Sessions Judge, Madurai.**

**Present : Thiru. P.Vadamalai, B.Com., B.L.,**

**Principal Sessions Judge, Madurai.**

**Saturday, this the 23<sup>rd</sup> day of January -2021.**

**Crl.M.P.No.489/2021**

1. Panchavarnam, W/o.Rasu

2. Pandiammal, W/o.Madhavan

... Petitioners/Accused.

**Vs**

State through the Inspector of Police,

Annanagar P.S. Cr.No.1882/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.D.Arul Joseph, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1. Petition filed to relax the Condition.

2. The offence alleged are U/s. 447, 294(b), 323 and 506(ii) of IPC.

3. Both heard.

4. The learned counsel for the petitioners submitted that the petitioners were granted anticipatory bail by this Court in Crl.M.P. No.5177/2020 dated 10.11.2020 and they have been complying the condition regularly for 42 days. The learned Public Prosecutor has no serious objection. Hence the condition imposed on the petitioners are totally relaxed.

5. In the result, the condition is totally relaxed. The petitioners shall appear before the concerned Judicial Magistrate on summons and to co-operate with the court for early disposal of the case.

Pronounced by me in Open Court on the 23<sup>rd</sup> day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

**Copy to**

1. The J.M.No.6. Madurai.
2. The Inspector of Police, Annanagar P.S.
3. The Petitioner through his counsel.